

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal Civil)...../2012
CC 902/2012

(From the judgement and order dated 25/03/2011 in SA No.95/1989 of
The HIGH COURT OF JUDICATURE AT ALLAHABAD)

MIRZA ANIS AHMED (Dead)

Petitioner(s)

VERSUS

RAMJAS SINGH YADAV & ORS. Respondent(s)
(With appln(s) for c/delay in filing SLP and office report)

Date: 17/02/2012 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE P. SATHASIVAM
HON'BLE MR. JUSTICE J. CHELAMESWAR

For Petitioner(s)	Mr. K.K. Venugopal,Sr.Adv.
	Mr. Shyam Mohan,Adv.
	Mr. Anoop Kr. Srivastav,Adv.

For Respondent(s) Mr. H.C. Kharabanda, Adv.
 Mr. T.N. Saxena, Adv.
 Mr. Garvesh Kabra, Adv.

UPON hearing counsel the Court made the following
O R D E R

It is reported by the counsel that the sole petitioner is no more. Two weeks' time is granted to bring on record the Legal representatives.
List thereafter.

[Madhu Bala]
Sr. PA

[Savita Sainani]
Court Master